Sr. No. 02 Through video Conference

## HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

CM No. 1924/2020 in WP(C) No. 885/2020 CM No. 1925/2020

Showket Ali Khan & ors.

.... Petitioner(s)

Through:-

Mr. Sheikh Manzoor, Advocate (through video conferencing)

V/s

Union Territory of J&K & ors.

.....Respondent(s)

Through:-

Coram:

HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

## ORDER

## CM No. 1924/2020

Applicants seek extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application same is allowed. Applicants are directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application is **disposed of.** 

## WP(C) No. 885/2020 & CM No. 1925/2020

Learned counsel for the petitioners submit that respondent No. 8 vide Notice No. Camp-Kup-01 dated 30.05.2020 has directed the petitioners to vacate the land within one day, on which the residential houses are existing, for construction of Panchayat Ghar when their case for exchange of land is pending before the Deputy Commissioner, Kupwara.

Notice to the respondents in the main petition as well as CM through e-mail. *Dasti* service is also permitted.

List on 10.07.2020.

Meanwhile, subject to objections and till next date of hearing before the Bench, operation of Notice No. Camp-Kup-01 dated 30.05.2020 shall stay.

(Sindhu Sharma) Judge

SRINAGAR 03.06.2020 Ram Murti

